



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, डिसेंबर २९, २००६/पौष ८, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicles Tax (Third Amendment) Act, 2006 (Mah. Act No. XLIV of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLIV OF 2006.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 29th December 2006).

An Act further to amend the Bombay Motor Vehicles Tax Act, 1958.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Motor Vehicles Tax Act, 1958, for the purposes hereinafter appearing ;

Bom.
LXV
of
1958.

(८९२)

and, therefore, promulgated the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2006, on the 14th September 2006; Mah. Ord. IX of 2006.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

- Short title and commencement. 1. (1) This Act may be called the Bombay Motor Vehicles Tax (Third Amendment) Act, 2006.
- (2) It shall be deemed to have come into force on the 14th September 2006.
- Amendment of section 3 of Bom. LXV of 1958. 2. In section 3 of the Bombay Motor Vehicles Tax Act, 1958 (hereinafter referred to as "the principal Act"), in sub-section (1D), in clause (c), in sub-clause (i), for the words "at thrice the rate" the words "at twice the rate" shall be substituted. Bom. LXV of 1958.
- Repeal of Mah. Ord. IX of 2006 and saving. 3. (1) The Bombay Motor Vehicles Tax (Amendment) Ordinance, 2006, is hereby repealed. Mah. Ord. IX of 2006.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act.